

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1048
ANSWERED ON:30.07.2010
SUPPLY OF POWER
Verma Shri Sajjan Singh

Will the Minister of POWER be pleased to state:

- (a) whether the Central Power generating units are supplying additional power to the States where such power generation units are located;
- (b) if so, the details thereof;
- (c) whether the State Government of Madhya Pradesh has requested the Union Government to allocate additional power in excess of its share from National Thermal Power Corporation Limited (NTPC) power plants situated in the State;
- (d) if so, the details thereof; and
- (e) the action taken by the Government thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

(a) & (b) : Guidelines of allocation of power from the Central Power Generating Units provide for 10% additional allocation of power to the State in which the thermal power plant is located (Home State).

In case of a hydro power plant, additional allocation works out to be 23% (10% Home State share, 12% free power and 1% for Local Area Development Fund).

(c) to (e) : The Government of Madhya Pradesh has requested Ministry of Power vide letter dated 26.05.2009 to allocate 80% of power to the state from the proposed 4x660 MW Gadawara Thermal Power Project of NTPC Limited.

NTPC Ltd. has signed a Memorandum of Understanding (MOU) with the Government of Madhya Pradesh and M.P. Power Trading Company Ltd. on 09.11.2009 for setting up of Gadawara Super Thermal Power Project of the capacity of 2640 MW (4x660 MW) in the district of Narsinghpur in Madhya Pradesh. The proposed power project shall be a regional power project for benefits to Madhya Pradesh and other willing States / UTs in Western Region.

The matter of allocation of power from this project is under consideration of the Government.